

NATIONAL COMPANY LAW TRIBUNAL
SPECIAL BENCH
NEW DELHI

C.P NO.72(ND)/2017
CA NO.

CORAM:


SH. R.VARADHARAJAN
Hon'ble Member (J)

Ms. Deepa Krishan
Hon'ble Member (T)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING BEFORE SPECIAL BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 19.04.2017

NAME OF THE COMPANY: Himanshu Goyal
And
Think Video Digital Pvt. Ltd. & Ors.

SECTION OF THE COMPANIES ACT: 241

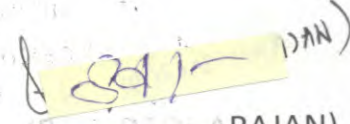
S.NO.	NAME	DESIGNATION	REPRESENTATION	SIGNATURE
1.	AANCHAL BASUR	Advocate	Petitioner	

ORDER

Learned Counsel for the petitioner is present. On going through the records of the Petition it is seen that the authorized capital of the company is only Rs.10.00 lakh and the paid up capital of the company obviously much lower. In the circumstances the Petition cannot be entertained by this Special Bench as the pecuniary jurisdiction to entertain lies with the New Delhi Bench. ~~In the circumstances, this Special Bench~~. In the circumstances, this Petition be placed before the NCLT, New Delhi Bench for further consideration.

Post the matter before the NCLT, New Delhi Bench on 01.05.2017.


(DEEPA KRISHAN)
MEMBER (TECHNICAL)


(R. VARADHARAJAN)
MEMBER (JUDICIAL)